

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 1941/2025

[Arising out of impugned final judgment and order dated 07-02-2024 in CRLA No. 379/1983 passed by the High Court of Judicature at Allahabad]

MAHESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 8922/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 165416/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 11-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. B. P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Ms. Jinisha Jain, Adv.
Mr. Santosh K. Sethi, Adv.
Mr. Karan Singh, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Bhuvneshwar Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

List this matter before another Bench of which one of us (Manoj Misra, J.) is not a member, after obtaining appropriate orders from Hon'ble the Chief Justice of India.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)
COURT MASTER (NSH)